

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

DATE : 02.02.2018

Misc. Application No. 241 of 2017
And
Misc. Application No. 336 of 2017
And
Misc. Application No. 9 of 2018
And
Misc. Application No. 10 of 2018
And
Appeal No. 233 of 2017

Ashoka Viniyoga Ltd.
77A, Block –B, Greater Kailash-I,
New Delhi – 110048.

..... Appellant

Versus

The Calcutta Stock Exchange Ltd.
(a recognized stock exchange that has been
granted permanent recognition as a stock
exchange by the Central Government with
effect from 14.04.1980 under the relevant
provisions of the Securities Contracts
(Regulation) Act, 1956.

No. 7, Lyons Range, Kolkata – 700 001.

..... Respondent

With
Misc. Application No. 256 of 2017
And
Misc. Application No. 11 of 2018
And
Appeal No. 268 of 2017

Arth Udyog Ltd.
16-A, Lajpat Nagar IV,
New Delhi – 110 024.

..... Appellant

Versus

The Calcutta Stock Exchange Ltd.
(a recognized stock exchange that has been
granted permanent recognition as a stock
exchange by the Central Government with
effect from 14.04.1980 under the relevant
provisions of the Securities Contracts
(Regulation) Act, 1956.

No. 7, Lyons Range, Kolkata – 700 001.

..... Respondent

Mr. Darius Khambata, Senior Advocate with Ms. Rena Mitra, Ms. Saloni Kapadia, Advocates i/b Cyril Amarchand Mangaldas for the Appellants.

None for the Respondent.

Mr. Gaurav Joshi, Senior Advocate with Mr. Saurabh Pakale, Advocate i/b Shah & Furia for the intervenor in Intervention Application No. 336 of 2017.

CORAM : Justice J. P. Devadhar, Presiding Officer
Jog Singh, Member
Dr. C. K. G. Nair, Member

Per : Justice J. P. Devadhar (Oral)

1. Not on board. Mentioned by counsel for appellants for withdrawal of the appeals. Counsel for the intervenor has no objection.

2. Accordingly, both the appeals are allowed to be withdrawn with no order as to costs.

Sd/-
Justice J. P. Devadhar
Presiding Officer

Sd/-
Jog Singh
Member

Sd/-
Dr. C. K. G. Nair
Member

02.02.2018
Prepared & Compared by
PTM